

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for the adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between the petitioner and the respondents.

Date of hearing : 19.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondents : Telangana State Power Coordination Committee and others

Parties present : Shri Sitish Mukherjee, Advocate, MEPL
Ms. Akansha Tyagi, Advocate, MEPL
Shri Deep Rao, Advocate, MEPL
Ms. Anuja Tiwari, MEPL
Shri S. Vallinayagam, AP Discom
Shri Aashish Anand Bernard, Advocate, PTC India Ltd.

Record of Proceedings

Learned counsel for PTC India Limited submitted that the petitioner has not served copy of the petition on it and requested for time to file reply to the petition.

2. The Commission directed the petitioner to serve copy of the petition on the PTC India Ltd. immediately. PTC was directed to file its reply by 14.12.2015 with an advance copy of the petitioner who may file its rejoinder, if any, by 31.12.2015. The Commission

directed that due date of filing the reply and rejoinder shall be strictly complied with and no extension on that account shall be granted.

3. The petition shall be listed for hearing on the issue of maintainability on 7.1.2016.

By order of the Commission
SD/-
(T. Rout)
Chief (Law)